
(2011) 07 AHC CK 0196
In the Allahabad High Court
Case No : Bail Application No. 3684 of 2011

Sri Pal Verma

APPELLANT

Vs

State of U.P.

RESPONDENT

Date of Decision : 13-07-2011

Acts Referred:

Penal Code, 1860 (IPC) — Section 120B, 193, 196, 420, 465
Prevention of Corruption Act, 1988 — Section 13(1)(d), 13(2)

Citation : (2011) 07 AHC CK 0196

Hon'ble Judges : Ashwani Kumar Singh, J

Final Decision : Dismissed

Judgement

Ashwani Kumar Singh, J.—Heard learned counsel for the accused applicant and learned counsel for the State and perused the F.I.R. and other relevant papers filed in support of the bail application.

2. Submission of the learned counsel for the accused applicant is that the applicant was holding the post of Prabhari Adhikari Sampati at the time of alleged crime which is said to have been committed by him. The allegation against him is that he executed the sale deed of the plots which were meant for commercial purpose to private person for residential purpose. It is vehemently contended by learned counsel that there is no other allegation against the applicant. Learned counsel submits that there is nothing on record to reveal that the applicant was benefited in any way for this act. It is also submitted that the applicant has got retired long back in the year 2007 and had an unblemished career throughout his service. It is also submitted that there is no likelihood that the applicant would evade the proceedings of the trial. The applicant is in jail since 05.05.2011 as averred in para 2 of the bail application.

3. Per contra, learned A.G.A., Sri Rajendra Kumar Dwivedi vehemently opposed the contentions of learned counsel for the applicant.

4. Investigating Officer, Sri R.D. Yadav is present in the Court.

5. Considering the facts and circumstances of the case, let the accused applicant be enlarged on bail in Case Crime No. 393 of 1998, u/S 193, 196, 420, 465, 467, 468, 471, 477A, 120B, I.P.C. and Section 13(1)(d) read with 13(2) P.C. Act, P.S. Qaiserbagh, District Lucknow on his furnishing a personal bond and two local and reliable sureties each in the like amount to the satisfaction of the court concerned/remand Magistrate.

6. However, it shall be open for the State to move an application for cancellation of bail if it is found that the applicant in any way tries to tamper with the evidence or threatens any witness or is not cooperating with the proceedings of the trial.